

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

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The Principal District & Sessions Judge,  
Anantnag/ Bandipora /Baramulla/Bhaderwah(Doda)/  
Budgam/ Ganderbal/Jammu/Kathua/Kargil/Kishtwar/  
Kulgam/Kupwara/Leh/Poonch/Pulwama/Rajouri/  
Ramban/Reasi/Samba/Shopian/Srinagar and Udhampur.

No.:- 26228-26250 /Sts.

Dated: 26-12-2016

**Sub:- Statistical data relating to implementation of resolution adopted in the Chief Justice Conference, 2016.**

**Sir/Madam,**


As desired by the Secretary General, Supreme Court of India sought information regarding cases as per enclosed proforma.

You are requested to furnish the requisite related information **consolidated** of your District as per enclosed format for the quarter October to December, 2016 and other statements i.e., **Yearly / Half yearly / Quarterly / Monthly** etc. on or before ensuing winter vacations through e-mail or Tele - FAX No. 0191 - 2539896 for onward transmission to the concerned quarter as desired.

The matter may be treated as **Most Urgent**.

Encl: **Two** leaves.

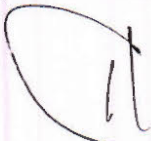
Yours faithfully'

  
(Ashok Kumar Koul)  
Registrar General 26.12.16.

✓ No: 26251 / Sts. Dated: 26-12-2016.

Copy to:-

Incharge NIC for uploading on the J&K High Court Website.

  
Registrar General  
26.12.16.

**Delay and arrears Committee****Pendency in Subordinate Courts**

Sl. No.		01.10.2016-31.12.2016
1.	Number of such cases pending at the start of the quarter	
2.	Number of such cases instituted in the quarter	
3.	Number of such cases disposed of in the quarter	
4.	Number of such cases pending at end of quarter	
5.	Number of such cases pending at end of quarter that have been pending for more than 5 years	

Fast tracking of matters relating to Crimes against women, Senior Citizens, Marginalized Sections, Differently Aabled persons and Prevention of Corruption Act Cases

**A. Prevention of Corruption Act  
Pendency of Cases**

Sl. No.		01.10.2016-31.12.2016
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 5 years at the end of quarter	

**B. Crime against women  
Pendency of Cases**

Sl. No.		01.10.2016-31.12.2016
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 5 years at the end of quarter	

**C. Crime against Senior Citizens  
Pendency of Cases**

Sl. No.		01.10.2016-31.12.2016
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 5 years at the end of quarter	

**D. Crimes Against Marginalized Sections  
Pendency of Cases**

Sl. No.		01.10.2016- 31.12.2016
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 5 years at the end of quarter	

**E. Crimes Against Differently Abled persons  
Pendency of Cases**

Sl. No.		01.10.2016- 31.12.2016
a.	Number of such cases pending at the start of the quarter	
b.	Number of cases instituted in the quarter	
c.	Number of cases disposed of in the quarter	
d.	Number of cases pending at end of quarter	
e.	Number of cases pending for more than 5 years at the end of quarter	

**Monitoring mechanism for tracking the progress of cases to under-Trial Prisoners**

**A. Details Regarding Number of Under-Trial Prisoners in the State:**

Sl. No.		As on 31.12.2016
1.	Total number of inmates in all the jails of the State (including under-trial prisoners)	
2.	Total number of under-trial prisoners	
3.	Percentage under-trial prisoners	

**B. Detail regarding criminal cases pertaining to under-trial prisoners**

Sl. No.		As on 31.12.2016
1	Total number of criminal cases pending in the state (all categories including sessions Courts and magistrate Courts)	
2	Total number of cases pertaining to Under-Trial prisoners	
3	Number of cases of the criminal cases of the Under-Trial prisoners having duration of :	
a)	Less than One year	
b)	1-3 years	
c)	3-5 years	
d)	5-10 years	
e)	More than 10 years	

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

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REMINDER - I

To

The Principal District & Sessions Judge,  
Anantnag/ Bandipora/Baramulla/ Bhaderwah (Doda)/  
Budgam/Ganderbal/Kathua/~~Leh~~/Kulgam/  
Kupwara/ Leh/ Poonch / Pulwama and Reasi.

No.: 26209-22/Sts. Dated. 22-12-2016

Sub:- Lok Sabha Unstarred Question No. 2447 for reply on 30-11-2016.  
regarding 'Trial Proceedings' raised by Sh Hukum Singh, Hon'ble  
M.P.

Sir,

In reference to this Registry's Letter No. 25072-93/Sts. Dated 06-12-2016 regarding the subject cited above that the requisite information is still awaited from your side despite lapse of more than TWO WEEK'S.

In this connection, you are once again requested to provide the said information to this Registry **today** positively through return Tele-Fax No. 0194-2539896. So, that we may be able to transmit the same to the concerned quarter as desired.

The matter may be treated as **Most Urgent**.

Yours faithfully'

(K. K. Sharma) 26/12/16

Assistant Registrar

✓ No. 26223 / - /Sts.

Dated: 22-12-2016.

Copy to :-

Incharge NIC for uploading the same on the High Court official website.

Assistant Registrar 26/12/16